

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINICIPAL BENCH, NEW DELHI

Original Application No. 624 of 2023

In the matter of

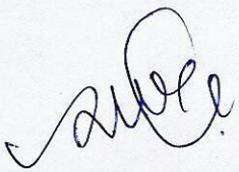
In re: News item published in The Tribune dated 28.09.2023 titled "Hills 'vanish' as illegal mining rampant in Beet area"

Reply of Director, Department of Mines & Geology, Punjab on behalf of respondent no. 1 i.e. The Secretary, Department of Mines & Geology, Punjab.

Respectfully showeth:-

1. That the present Original Application is pending before this Hon'ble Tribunal and is now listed for hearing on 11.01.2024.
2. That the Hon'ble National Green Tribunal was pleased to take Suo Mottu cognizance of the News item published in the Tribune dated 28.09.2023 titled as: -

"Hills 'vanish' as illegal mining rampant in Beet area". News item disclose that on account of the illegal mining. Shivalik Hills, as high 200 feet in the Beet area of Garhshankar Sub Division are slowly Vanishing. As per the news report the mining mafia is carrying out illegal mining in the forest and mountains and that the stone crusher operators in village Kalewal-Beet, Khuralgarh sahib and Garhimansowal along with Mahindpur, khedakalmot, Bhangla, Haripur, Plata and Splanwa Salsungta of Rupnagar District have ravaged the green cover due to illegal mining"



3. That the Hon'ble National Green Tribunal vide orders dated 16.10.2023 passed following directions:-

"6. Hence, in the circumstances of the case, we implead following authorities as respondents in the matter:-

- i. Additional Chief Secretary (ACS)/Principal Secretary (PS),
Mining Department, State of Punjab*
- ii. Additional Chief Secretary/PS, Department of
Environment, State of Punjab*
- iii. Member Secretary, Punjab Pollution Control Board*
- iv. District Magistrate, Hoshiarpur*
- v. District Magistrate, Rupnagar*
- vi. Chief Conservator of Forest, Regional Office, MoEF&CC,
Chandigarh*

7. Let notice be issued to the above respondents enabling them to file detailed comprehensive replies disclosing the situation on the spot as also the action taken in the meanwhile.

8. List this matter on 11.01.2024."

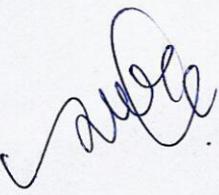
4. That in view of aforementioned order, the Director, Mines & Geology, Punjab along with Chief Engineer, Drainage-cum-Mining and Executive Engineer-cum-District Mining Officer, Ropar/Sri Anandpur Sahib visited above mentioned sites in District Ropar on 12.12.2023.

5. That the District Mining Officer Ropar/Sri Anandpur Sahib submitted a report on 29.12.2023 that total 110 FIR's have been registered regarding illegal mining in district Ropar since 01.01.2023. In these registered FIRs, total 156 vehicles got impounded. He has further submitted that total 128

Wabe

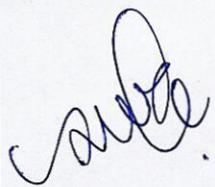
demand notices (S-notices) of total amount Rs 41.33 Crores have been issued since 01.01.2023 to violators for indulging in the illegal mining. In this regards, the DMO has been directed to convert all Demand notices (S-notices), in the cases, in which the defaulters have not deposited the recovery amount or filed appeal, to M- notice (recovery of pending dues by Collectors as arrears of land revenue).

6. That after receiving a letter dated 01.11.2023 (**Annexure-I**) from Senior Superintendent of Police, Ropar requesting cancellation of registration of 13 crushers due to registration of various FIRs against them, taking a strict stance, show causes notices were issued by the local XEN-cum-DMO to the 13 crusher owners. After examining the replies submitted by the concerned crusher owners, the same were found unsatisfactory. Afterwards, a personal hearing was granted by the Chief Engineer/Mining to all concerned crusher owners. In all these cases, the Chief Engineer recommended the cancellation of registration of crusher units vide orders dated 05.01.24. Afterwards, the undersigned has issued speaking orders to cancel the registration of all these units (**Annexure-II**).
7. That to check illegal mining and transportation of illegal minor minerals, the DMO has submitted that 8 Interstate Check Posts have been established in district Ropar. These check posts work around the clock.
8. That the issue of crusher operating in hilly areas especially in village Khera Kalmot was taken very seriously by the undersigned. A letter was written on 18.12.2023 to Punjab Pollution Control Board (PPCB) requesting it to issue necessary instructions to field officers to ensure the enforcement of Environmental Compensation. It was further requested to check sites



thoroughly before granting Consent to Operate to crushers. They were further requested to ensure strict compliance of directions issued by the Hon'ble NGT, MoEF&CC and Govt. of India. A meeting dated 26.12.2023 has also been held in this regard with the PPCB officials by Chief Engineer/Mining. The minutes of the meeting are attached as **(Annexure-III)**.

9. That this office vide letter dated 18.12.2023 has requested the Senior Superintendent of Police, Ropar to provide information regarding number of FIRs registered and number of cases in which culprits have been arrested regarding illegal mining. It was also requested to take further necessary action at the earliest in such cases, so that illegal mining can be stopped effectively. It was further requested to give directions to police personnel to check the documents of vehicles carrying minor minerals from the crushers.
10. That the DMO has informed that most of the mining has been carried out much earlier, not in recent times. In this regards, the undersigned vide letter dated 26.12.2023 **(Annexure-IV)** has requested the Punjab Remote Sensing Centre, Ludhiana to provide precise topographical images showing degradation of Khera Kalmot and Nangran Kamlot area from 2013 to 2023, so that exact period of illegal mining can be ascertained.
11. That the undersigned also took a very serious note about illegal mining done in the past in Shivalik hills, which is a result of poor monitoring of the crushers working in the area. At the same time, it is also true that some of these areas are agriculture areas. To understand the geology of the area, the DMO was asked to conduct a study about legal mining in the area.



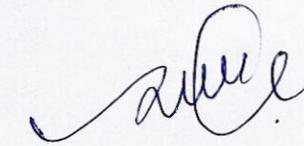
12. That the Department of Mines and Geology is considering some proposals to check/control illegal mining and effective monitoring of mining activities in the State, in which following tasks would be taken up :-

- i. Supply, Installation, Operation & Maintenance of Fully Smart Solution for real time Mining Surveillance in the State of Punjab: In this, various cameras like ANPR (Automatic Number Plate Reader), IP camera, Varifocal camera, PTZ camera would be installed at mining sites and interstate border check-posts.
- ii. Development/Establishment of Integrated Command and Control Centre (ICCC): In this, a control center would be developed at Head Office to monitor the live streaming of the visuals provided by various cameras installed at mining sites and interstate check-posts and further processing of data as per requirement for taking action as per Rules against the violators/defaulters.
- iii. Procurement of unmanned aircraft system (Drones): In this, a proposal has been initiated to float a tender for procuring unmanned aircraft system (Drones) for real time mining surveillance in the State.

In view of above, it is respectfully submitted that the Department of Mines and Geology is very proactive. It has issued recovery notices (R-notices), Demand notices (S-notices) and M-notices (recovery of pending dues by Collectors as arrears of land revenue) to the violators. The Department of Mines and Geology along with Department of Police is very proactively challenging violators and taking penal action under Mines and Minerals (Development & Regulation) Act 1957 and Punjab Minor Mineral Rules 2013. The Department is taking several

measures to prevent illegal mining. It is further respectfully assured that it will take more steps to check illegal mining activities in the State.

Place: 10th January, 2024
Dated: Chandigarh

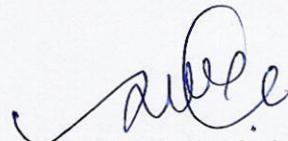


(Abhijeet Kaplish)
Director,
Department of Mines & Geology
(On behalf of respondent no. 1)

Verification:-

It is verified that the contents of para no. 1 to 12 of reply by the way of above said affidavit are true and correct to my knowledge as per information derived from the official record. No part of it is false and nothing material has been kept concealed therein.

Place: 10th January, 2024
Dated: Chandigarh



(Abhijeet Kaplish)
Director,
Department of Mines & Geology
(On behalf of respondent no. 1)

Imp 100(4)/Xm mining

ਸੰਵਿਧਾਨ ਪ੍ਰਤਿਬੰਧ
ਰੂਪਰਾਜ :

ਸਮੇਂ

ਵਿਧੀ ਕਮਿਸ਼ਨਰ
ਰੂਪਰਾਜ :

ਨੰਬਰ: 8964/

ਸਮੇਂ:

ਮਿਤੀ: 01-11-2023

ਵਿਸ਼ਾ:-

ਵਾਰ-ਵਾਰ ਮਾਈਨਿੰਗ ਕਰਨ ਵਾਲੇ ਕਰੋੜਾਂ ਦੀ ਰਜਿਸਟ੍ਰੇਸ਼ਨ ਕੀਤੀ ਕਰਨ ਅਤੇ ਉਨ੍ਹਾਂ ਨੂੰ ਸੀਲ ਕਰਨ ਸਬੰਧੀ।

ਯਾਦ ਪੱਤਰ

ਉਪਰੋਕਤ ਵਿਸ਼ਾ ਸਬੰਧੀ ਕਪਤਾਨ ਪੁਲਿਸ, ਇੰਨਵੈਸਟੀਗੇਸ਼ਨ ਰੂਪਰਾਜ ਪਾਸੋਂ ਰਿਪੋਰਟ ਪ੍ਰਾਪਤ ਹੋਈ ਹੈ ਕਿ ਮਾਈਨਿੰਗ ਵਿਭਾਗ ਦੀਆਂ ਸਿਫਾਰਿਸ਼ਾਂ ਦੇ ਅਧਾਰ ਤੇ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਗੈਰ ਕਾਨੂੰਨੀ ਮਾਈਨਿੰਗ ਦੇ ਮੁਕੱਦਮੇ ਇਸ ਵਿਧੀ ਦੇ ਵੱਖ-ਵੱਖ ਥਾਵਿਆਂ ਵਿੱਚ ਦਰਜ ਕੀਤੇ ਛੱਡੇ ਹਨ, ਜਿਨ੍ਹਾਂ ਦੀ ਤਫਤੀਸ਼ ਦੌਰਾਨ ਉਨ੍ਹਾਂ ਦੇ ਸਾਹਮਣੇ ਦਰਜ ਕਰੋੜਾਂ ਨੂੰ ਨਵੀਨ ਮਾਈਨਿੰਗ ਦੇ ਮੁਕੱਦਮਿਆਂ ਵਿੱਚ ਨਾਮਜ਼ਦ ਕੀਤਾ ਗਿਆ ਹੈ:-

Immediate compliance as per rules and report to be sent to SSP

4/11

ਲੜੀ ਨੰਬਰ	ਕਰੋੜ ਦਾ ਨਾਮ ਪਤਾ	ਕਰੋੜਾਂ ਖਿਲਾਫ ਦਰਜ ਹੋਏ ਮੁਕੱਦਮੇ।	ਮੌਜੂਦਾ ਸਥਿਤੀ
1.	ਗੋਡਾ ਸਟੋਨ ਕਰੋੜ, ਪਿੰਡ ਖੇਤਾ ਕਲਮੋਟ।	1. ਮੁ:ਨੰ: 25 ਮਿਤੀ 25.03.2022 ਅ/ਧ 21(1) 4(1) ਮਾਈਨਿੰਗ ਐਂਡ ਮਿਨਰਲ ਐਕਟ, ਥਾਣਾ ਨੰਗਲ। 2. ਮੁ:ਨੰ: 55 ਮਿਤੀ 03.05.2022 ਅ/ਧ 21(1) 4(1) ਮਾਈਨਿੰਗ ਐਂਡ ਮਿਨਰਲ ਐਕਟ, ਥਾਣਾ ਨੰਗਲ। 3. ਮੁ:ਨੰ: 85 ਮਿਤੀ 28.06.2023 ਅ/ਧ 21(1) 4(1) ਮਾਈਨਿੰਗ ਐਂਡ ਮਿਨਰਲ ਐਕਟ, ਥਾਣਾ ਨੰਗਲ। 4. ਮੁ:ਨੰ: 88 ਮਿਤੀ 03.07.2023 ਅ/ਧ 21(1) 4(1) ਮਾਈਨਿੰਗ ਐਂਡ ਮਿਨਰਲ ਐਕਟ, ਥਾਣਾ ਨੰਗਲ। 5. ਮੁ:ਨੰ: 142 ਮਿਤੀ 20.09.2023 ਅ/ਧ 21(1) 4(1) ਮਾਈਨਿੰਗ ਐਂਡ ਮਿਨਰਲ ਐਕਟ, ਥਾਣਾ ਨੰਗਲ। 6. ਮੁ:ਨੰ: 154 ਮਿਤੀ 11.10.2023 ਅ/ਧ 21(1) 4(1) ਮਾਈਨਿੰਗ ਐਂਡ ਮਿਨਰਲ ਐਕਟ, ਥਾਣਾ ਨੰਗਲ। 7. ਮੁ:ਨੰ: 158 ਮਿਤੀ 17.10.2023 ਅ/ਧ 21(1) 4(1) ਮਾਈਨਿੰਗ ਐਂਡ ਮਿਨਰਲ ਐਕਟ, ਥਾਣਾ ਨੰਗਲ।	ਪੇਸ਼ ਅਦਾਲਤ ਮਿਤੀ 31.03.2023 ਪੇਸ਼ ਅਦਾਲਤ ਮਿਤੀ 25.08.2023 ਜ਼ੋਰ ਤਫਤੀਸ਼ ਜ਼ੋਰ ਤਫਤੀਸ਼ ਜ਼ੋਰ ਤਫਤੀਸ਼ ਜ਼ੋਰ ਤਫਤੀਸ਼ ਜ਼ੋਰ ਤਫਤੀਸ਼
2.	ਫੱਲਾ ਸਟੋਨ ਕਰੋੜ, ਪਿੰਡ ਫੱਲਾਤੀ।	1. ਮੁ:ਨੰ: 138 ਮਿਤੀ 12.09.2022 ਅ/ਧ 21(1) 4(1) ਮਾਈਨਿੰਗ ਐਂਡ ਮਿਨਰਲ ਐਕਟ, ਥਾਣਾ ਨੰਗਲ। 2. ਮੁ:ਨੰ: 144 ਮਿਤੀ 26.09.2023 ਅ/ਧ 21(1) 4(1) ਮਾਈਨਿੰਗ ਐਂਡ ਮਿਨਰਲ ਐਕਟ, ਥਾਣਾ ਨੰਗਲ।	ਪੇਸ਼ ਅਦਾਲਤ ਮਿਤੀ 29.10.2023 ਜ਼ੋਰ ਤਫਤੀਸ਼
3.	ਨਿਊ ਸਤਲੁਜ ਸਟੋਨ ਕਰੋੜ ਯੂਨਿਟ-1, ਪਿੰਡ ਖੇਤਾ ਕਲਮੋਟ।	1. ਮੁ:ਨੰ: 71 ਮਿਤੀ 06.06.2023 ਅ/ਧ 21(1) 4(1) ਮਾਈਨਿੰਗ ਐਂਡ ਮਿਨਰਲ ਐਕਟ, ਥਾਣਾ ਨੰਗਲ। 2. ਮੁ:ਨੰ: 126 ਮਿਤੀ 23.08.2023 ਅ/ਧ 21(1) 4(1) ਮਾਈਨਿੰਗ ਐਂਡ ਮਿਨਰਲ ਐਕਟ, ਥਾਣਾ ਨੰਗਲ। 3. ਮੁ:ਨੰ: 146 ਮਿਤੀ 29.09.2023 ਅ/ਧ 21(1) 4(1) ਮਾਈਨਿੰਗ ਐਂਡ ਮਿਨਰਲ ਐਕਟ, ਥਾਣਾ ਨੰਗਲ।	ਜ਼ੋਰ ਤਫਤੀਸ਼ ਜ਼ੋਰ ਤਫਤੀਸ਼ ਜ਼ੋਰ ਤਫਤੀਸ਼
4.	ਭਰੋਵਾਲ ਸਟੋਨ ਕਰੋੜ, ਪਿੰਡ ਖੇਤਾ ਕਲਮੋਟ।	1. ਮੁ:ਨੰ: 125 ਮਿਤੀ 23.08.2023 ਅ/ਧ 21(1) 4(1) ਮਾਈਨਿੰਗ ਐਂਡ ਮਿਨਰਲ ਐਕਟ, ਥਾਣਾ ਨੰਗਲ। 2. ਮੁ:ਨੰ: 139 ਮਿਤੀ 12.09.2023 ਅ/ਧ 21(1) 4(1) ਮਾਈਨਿੰਗ ਐਂਡ ਮਿਨਰਲ ਐਕਟ, ਥਾਣਾ ਨੰਗਲ।	ਜ਼ੋਰ ਤਫਤੀਸ਼ ਜ਼ੋਰ ਤਫਤੀਸ਼
5.	ਕਲਸ਼ੀਧਰ ਸਟੋਨ ਕਰੋੜ, ਪਿੰਡ ਖੇਤਾ ਕਲਮੋਟ।	1. ਮੁ:ਨੰ: 103 ਮਿਤੀ 27.07.2023 ਅ/ਧ 21(1) 4(1) ਮਾਈਨਿੰਗ ਐਂਡ ਮਿਨਰਲ ਐਕਟ, ਥਾਣਾ ਨੰਗਲ। 2. ਮੁ:ਨੰ: 124 ਮਿਤੀ 22.08.2023 ਅ/ਧ 21(1) 4(1) ਮਾਈਨਿੰਗ ਐਂਡ ਮਿਨਰਲ ਐਕਟ, ਥਾਣਾ ਨੰਗਲ। 3. ਮੁ:ਨੰ: 129 ਮਿਤੀ 06.06.2023 ਅ/ਧ 21(1) 4(1) ਮਾਈਨਿੰਗ ਐਂਡ ਮਿਨਰਲ ਐਕਟ, ਥਾਣਾ ਨੰਗਲ।	ਜ਼ੋਰ ਤਫਤੀਸ਼ ਜ਼ੋਰ ਤਫਤੀਸ਼ ਜ਼ੋਰ ਤਫਤੀਸ਼

6.	ਪ੍ਰਗਤੀ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਪਿੰਡ ਪਲਾਟਾ।	1. ਮੁ: ਨੰ: 147 ਮਿਤੀ 01.10.2023 ਅ/ਧ 21(1) 4(1) ਮਾਈਨਿੰਗ ਐਂਡ ਮਿਨਰਲ ਐਕਟ, ਬਾਣਾ ਨੰਗਲ। 2. ਮੁ: ਨੰ: 156 ਮਿਤੀ 12.10.2023 ਅ/ਧ 21(1) 4(1) ਮਾਈਨਿੰਗ ਐਂਡ ਮਿਨਰਲ ਐਕਟ, ਬਾਣਾ ਨੰਗਲ।	ਜ਼ੋਰ ਤਫਤੀਸ਼ ਜ਼ੋਰ ਤਫਤੀਸ਼
7.	AG ਬਰਾਤ ਸਟੇਨ ਕਰੈਸ਼ਰ	1. ਮੁ: ਨੰ: 34 ਮਿਤੀ 19-04-2022 ਅ/ਧ 21(1) 4(1) M M Act 1957 PS APS 2. ਮੁ: ਨੰ: 63 ਮਿਤੀ 19-05-2023 ਅ/ਧ 21(1) 4(1) M M Act 1957 PS APS	ਪੇਸ਼ ਅਦਾਲਤ ਮਿਤੀ 29.08.2023 ਜ਼ੋਰ ਤਫਤੀਸ਼
8.	ਸਤਿ ਸਾਹਿਬ ਸਟੇਨ ਕਰੈਸ਼ਰ	1. ਮੁੱਕਦਮਾ ਨੰਬਰ 94 ਮਿਤੀ 06.08.2019 ਅ/ਧ 379 ਹਿੰਦ 21(1)4(1) MM ACT Ps NPB 2. ਮੁੱਕਦਮਾ ਨੰਬਰ 17 ਮਿਤੀ 27.01.2023 ਅ/ਧ 21(1)4(1) MM ACT Ps NPB	ਪੇਸ਼ ਅਦਾਲਤ ਮਿਤੀ 21.07.2023 ਜ਼ੋਰ ਤਫਤੀਸ਼
9.	ਭਰਤ ਸਟੇਨ ਕਰੈਸ਼ਰ ਐਂਡ ਸਕਰੀਨਿੰਗ ਪਲਾਟਾ	1. ਮੁੱਕਦਮਾ ਨੰਬਰ 94 ਮਿਤੀ 06.08.2019 ਅ/ਧ 379 ਹਿੰਦ 21(1)4(1) MM ACT Ps NPB 2. ਮੁੱਕਦਮਾ ਨੰਬਰ 122 ਮਿਤੀ 01.10.2019 ਅ/ਧ 379 ਹਿੰਦ 21(1)4(1) MM ACT Ps NPB	ਪੇਸ਼ ਅਦਾਲਤ ਮਿਤੀ 21.07.2023 ਜ਼ੋਰ ਤਫਤੀਸ਼
10.	ਪ੍ਰਿਥਵੀ ਸਟੇਨ ਕਰੈਸ਼ਰ	1. ਮੁੱਕਦਮਾ ਨੰਬਰ 135 ਮਿਤੀ 03.10.2021 ਅ/ਧ 379 ਹਿੰਦ 21(1)4(1) MM ACT Ps NPB 2. ਮੁੱਕਦਮਾ ਨੰਬਰ 49 ਮਿਤੀ 22.04.2023 ਅ/ਧ 21(1)4(1) MM ACT Ps NPB	ਪੇਸ਼ ਅਦਾਲਤ ਮਿਤੀ 14.11.2022 ਪੇਸ਼ ਅਦਾਲਤ ਮਿਤੀ 30.09.2023
11.	ਸਾਈ ਸਟੇਨ ਕਰੈਸ਼ਰ	1. ਮੁੱਕਦਮਾ ਨੰਬਰ 99 ਮਿਤੀ 09.08.2022 ਅ/ਧ 21(1)4(1) MM ACT Ps NPB 2. ਮੁੱਕਦਮਾ ਨੰਬਰ 181 ਮਿਤੀ 28.12.2022 ਅ/ਧ 21(1)4(1) MM ACT Ps NPB	ਪੇਸ਼ ਅਦਾਲਤ ਮਿਤੀ 03.01.2023 ਜ਼ੋਰ ਤਫਤੀਸ਼
12.	ਆਦੇਸ਼ ਸਟੇਨ ਕਰੈਸ਼ਰ, ਐਲਗਰਾ	1. ਮੁੱਕਦਮਾ ਨੰਬਰ 88 ਮਿਤੀ 25.07.2022 ਅ/ਧ 21(1)4(1) MM ACT Ps NPB 2. ਮੁੱਕਦਮਾ ਨੰਬਰ 11 ਮਿਤੀ 19.01.2023 ਅ/ਧ 21(1)4(1) MM ACT Ps NPB	ਪੇਸ਼ ਅਦਾਲਤ ਮਿਤੀ 23.03.2023 ਪੇਸ਼ ਅਦਾਲਤ ਮਿਤੀ 23.03.2023
13.	ਸਿੱਧੀ ਵਿਨਾਇਕ ਕਰੈਸ਼ਰ, ਐਲਗਰਾ	1. ਮੁੱਕਦਮਾ ਨੰਬਰ 102 ਮਿਤੀ 13.08.2022 ਅ/ਧ 21(1)4(1) MM ACT Ps NPB 2. ਮੁੱਕਦਮਾ ਨੰਬਰ 103 ਮਿਤੀ 13.08.2022 ਅ/ਧ 21(1)4(1) MM ACT Ps NPB	ਪੇਸ਼ ਅਦਾਲਤ ਮਿਤੀ 27.03.2023 ਪੇਸ਼ ਅਦਾਲਤ ਮਿਤੀ 27.03.2023

ਰਾਜ ਸਰਕਾਰ ਅਤੇ ਮਾਨਯੋਗ ਹਾਈਕੋਰਟ ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ ਨਜ਼ਾਇਜ਼ ਮਾਈਨਿੰਗ ਸਬੰਧੀ ਬਹੁਤ ਹੀ ਗੰਭੀਰ ਹੈ। ਉਕਤ ਕਰੈਸ਼ਰ, ਜੋ ਰਾਤ-ਬਰਾਤੇ ਗੈਰ-ਕਾਨੂੰਨੀ ਮਾਈਨਿੰਗ ਕਰਨ ਦੇ ਆਦੀ ਹਨ। ਇਸ ਲਈ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਕਤ ਕਰੈਸ਼ਰਾਂ ਦੇ ਵਿਰੁੱਧ ਨਿਯਮਾਂ ਮੁਤਾਬਿਕ ਸਖਤ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਇਨ੍ਹਾਂ ਦੀਆਂ ਰਜਿਸਟ੍ਰੇਸ਼ਨਾਂ ਕੈਂਸਲ ਕਰਕੇ ਇਨ੍ਹਾਂ ਨੂੰ ਸੀਲ ਕਰਨ ਦੀ ਕਾਰਵਾਈ ਆਰੰਭੀ ਜਾਵੇ ਤਾਂ, ਜੋ ਜਿਲ੍ਹਾ ਵਿੱਚ ਨਜ਼ਾਇਜ਼ ਮਾਈਨਿੰਗ ਤੇ ਅਸਰਦਾਰ ਤਰੀਕੇ ਨਾਲ ਰੋਕ ਲਗਾਈ ਜਾ ਸਕੇ ਜੀ।

ਸੀਨੀਅਰ ਪੁਲਿਸ ਕਪਤਾਨ,
ਰੂਪਨਗਰ।

ਨੰਬਰ: 88646-51 /ਸਕਿ: ਮਿਤੀ: 01-11-2023

- ਕਾਪੀਆਂ:-
1. ਕਪਤਾਨ ਪੁਲਿਸ, ਇੰਨਵੈਸਟੀਗੇਸ਼ਨ ਰੂਪਨਗਰ ਪਾਸ ਸੂਚਨਾ ਹਿੱਤ।
 2. ਉਪ ਕਪਤਾਨ ਪੁਲਿਸ, ਸਬ-ਡਵੀਜ਼ਨ ਨੰਗਲ ਅਤੇ ਉਪ ਕਪਤਾਨ ਪੁਲਿਸ, ਸਬ-ਡਵੀਜ਼ਨ ਅਨੰਦਪੁਰ ਸਾਹਿਬ
 3. ਮੁੱਖ ਅਫਸਰਾਨ ਬਾਣਾ ਨੰਗਲ, ਅਨੰਦਪੁਰ ਸਾਹਿਬ ਅਤੇ ਨੂਰਪੁਰਬੇਦੀ ਪਾਸ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਲਈ।

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ਸੀਨੀਅਰ ਕਪਤਾਨ ਪੁਲਿਸ,
ਰੂਪਨਗਰ।

**Government of Punjab
Department of Mines and Geology**

Speaking order

1. As per record Shmt. Sukhraj Kaur is owner of M/s Sat Sahib Stone Crusher, Village Haripur, Tehsil Anandpur Sahib, District Rupnagar.
2. Letter No. 88645 dated 01.11.2023 was received from SSP Rupnagar through DC Rupnagar with the request to cancel the registration and seal the 13 No. Crushers in District Rupnagar as these Crushers are habitual of illegal mining and multiple FIR's have been registered against them.
3. In this regard, a meeting was held on 22.11.2023 under the chairmanship of Director, Mines & Geology, which was attended by officers of Mining Department, Police Department & OSD/Litigation.
4. In the meeting, Chief Engineer, Mining stated relevant clause of Punjab Crusher Policy 2023 regarding cancelation of registration of crusher unit, which is as below:-
 - " 14.Suspension and Cancellation of Registration**
 - a. *Where it is prima facie discovered that any Crusher unit has violated any provision of this policy or any of the provisions of the Punjab Minor Minerals Policy 2023, the Director or any officer authorized by him shall issue a Show Cause Notice asking such Crusher Owner to show cause within a period of seven days why the registration of his Crusher Unit should not be cancelled*
 - b. *Where the Crusher Owner fails to reply within the prescribed period or the reply is found to be unsatisfactory, the Director shall proceed to cancel the Registration of the Crusher Unit by passing a speaking order*
 - c. *At any time after the issuance of the Show Cause Notice, the Director may suspend the registration of the Crusher Unit until the final decision on the Show Cause Notice by him."*
5. After detailed deliberations on this issue in the meeting, it was decided that:
 - a. DMO, Ropar, would Issue Show Cause Notice to all Crusher Units involved in illegal mining.
 - b. DMO, Ropar, would verify monthly returns of these crusher units.
 - c. Chief Engineer, Mining, would provide a chance for a personal hearing to the Crusher units after receiving their replies to the Show Cause Notice.

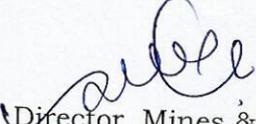
- d. After completing this process, Chief Engineer, Mining would submit a detailed report.
6. Subsequently, DMO, Rupnagar/Sri Anandpur Sahib has issued a Show Cause Notice (as per clause 14 of the Punjab State Crusher Policy 2023) vide memo no. 10500-04/Crusher dated 23.11.2023 to crusher unit and directed to file/send an appropriate reply by 30.11.2023 to his office.
 7. The owner of the crusher unit filed a reply against the Show Cause Notice to DMO, Rupnagar/ Sri Anandpur Sahib on 30.11.2023. In the reply, the crusher owner has submitted that that FIR was registered against previous owner and FIR of year 2023 has already been dropped after completing inquiry.
 8. The DMO examined the reply of the crusher unit and found the reply unsatisfactory. Afterwards, the DMO, Rupnagar recommended to cancel the registration of crusher unit.
 9. Chief Engineer, Mining gave an opportunity of personal hearing vide letter no. 8696-99 dated 22.12.2023 to the crusher owner on 26.12.2023 in his office.
 10. During the personal hearing, Sh. Baljinder Singh (Mob. No. 8437507045) appeared before Chief/Engineer, Mining and stated that crusher was bought by them in 2022 and illegal mining was done prior to this.
 11. Chief Engineer/Mining considering the Google Earth images of the sites found that Crusher Unit is involved in the illegal mining and further recommended to cancel the registration of the Crusher unit under clause 14 of Punjab Crusher Policy, 2023.
 12. Furthermore, clause 76 of Punjab Mines and Mineral Rules, 2013 is as below:-

' Illegal Mining of Minerals. - (1) No person shall undertake any mining operations in any area, except under and in accordance with the terms and conditions of the mining lease, contract or permit granted under these rules and any violation thereof shall make such person liable for action under the Act and these rules.'

Illegal Mining done by the crusher units is a violation of the above clause.

13. Considering recommendation of Chief Engineer Mining and all the facts stated above, it is evident that 'M/s Sat Sahib Stone' crusher has violated provisions of Punjab Mines and Mineral Rules 2013

and Punjab Crusher Policy 2023. Therefore, Registration of this Crusher Unit is hereby cancelled as per clause 14 of Punjab Crusher Policy-2023.


Director, Mines & Geology,
Punjab

Government of Punjab
Department of Mines and Geology

Speaking order

1. As per record Sh. Yadwinder Kumar Jindal S/o Pawan Kumar Jindal is owner of M/s Prithvee Stone Crusher and Screening Plant, Village Sapalwan, Tehsil Anandpur Sahib, District Rupnagar.
2. Letter No. 88645 dated 01.11.2023 was received from SSP Rupnagar through DC Rupnagar with the request to cancel the registration and seal the 13 No. Crushers in District Rupnagar as these Crushers are habitual of illegal mining and multiple FIR's have been registered against them.
3. In this regard, a meeting was held on 22.11.2023 under the chairmanship of Director, Mines & Geology, which was attended by officers of Mining Department, Police Department & OSD/Litigation.
4. In the meeting, Chief Engineer, Mining stated relevant clause of Punjab Crusher Policy 2023 regarding cancelation of registration of crusher unit, which is as below:-

"14. Suspension and Cancellation of Registration

- a. *Where it is prima facie discovered that any Crusher unit has violated any provision of this policy or any of the provisions of the Punjab Minor Minerals Policy 2023, the Director or any officer authorized by him shall issue a Show Cause Notice asking such Crusher Owner to show cause within a period of seven days why the registration of his Crusher Unit should not be cancelled*
- b. *Where the Crusher Owner fails to reply within the prescribed period or the reply is found to be unsatisfactory, the Director shall proceed to cancel the Registration of the Crusher Unit by passing a speaking order*
- c. *At any time after the issuance of the Show Cause Notice, the Director may suspend the registration of the Crusher Unit until the final decision on the Show Cause Notice by him."*

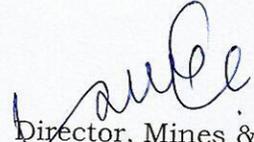
5. After detailed deliberations on this issue in the meeting, it was decided that:
 - a. DMO, Ropar, would Issue Show Cause Notice to all Crusher Units involved in illegal mining.
 - b. DMO, Ropar, would verify monthly returns of these crusher units.
 - c. Chief Engineer, Mining, would provide a chance for a personal hearing to the Crusher units after receiving their replies to the Show Cause Notice.

- d. After completing this process, Chief Engineer, Mining would submit a detailed report.
6. Subsequently, DMO, Rupnagar/Sri Anandpur Sahib has issued a Show Cause Notice (as per clause 14 of the Punjab State Crusher Policy 2023) vide memo no. 10520-24/Crusher dated 23.11.2023 to crusher unit and directed to file/send an appropriate reply by 30.11.2023 to his office.
 7. The owner of the crusher unit filed a reply against the Show Cause Notice to DMO, Rupnagar/Sri Anandpur Sahib on 30.11.2023. In the reply to the show cause notice, crusher owner has submitted that during the period of FIRs, the crusher was given to some parties on rent. The police has submitted the challans against the tenets in the Court.
 8. The DMO examined the reply of the crusher unit and found the reply unsatisfactory. Afterwards, the DMO, Rupnagar recommended to cancel the registration of crusher unit.
 9. Chief Engineer/Mining gave an opportunity of personal hearing vide letter no. 8696-99 dated 22.12.2023 to the crusher owner on 26.12.2023 in his office.
 10. During personal hearing, Sh. Sh. Dahar Singh (Mob. No. 9569408100) appeared before Chief Engineer/Mining and stated that they have purchased this Stone Crusher Unit 3 months ago only, they have signed the agreement with the owner. However, registration is still to be changed to their name.
 11. Chief Engineer/Mining considering the Google Earth images of the sites found that Crusher Unit is involved in the illegal mining and further recommended to cancel the registration of the Crusher unit under clause 14 of Punjab Crusher Policy, 2023.
 12. Furthermore, clause 76 of Punjab Mines and Mineral Rules, 2013 is as below:-

'Illegal Mining of Minerals. - (1) No person shall undertake any mining operations in any area, except under and in accordance with the terms and conditions of the mining lease, contract or permit granted under these rules and any violation thereof shall make such person liable for action under the Act and these rules.'

Illegal Mining done by the crusher units is a violation of the above clause.

13. Considering recommendation of Chief Engineer Mining and all the facts stated above, it is decided that 'M/s Prithvee Stone' crusher has violated provisions of Punjab Mines and Mineral Rules 2013 and Punjab Crusher Policy 2023. Therefore, Registration of this Crusher Unit is hereby cancelled as per clause 14 of Punjab Crusher Policy-2023.


Director, Mines & Geology,
Punjab 

Government of Punjab
Department of Mines and Geology

Speaking order

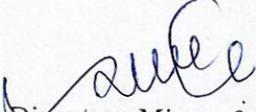
1. As per record Sh. Nardev Singh Mann S/o Zora Singh is owner of M/s Aadesh Stone Crusher, Village Ailgran, Tehsil Anandpur Sahib, District Rupnagar.
2. Letter No. 88645 dated 01.11.2023 was received from SSP Rupnagar through DC Rupnagar with the request to cancel the registration and seal the 13 No. Crushers in District Rupnagar as these Crushers are habitual of illegal mining and multiple FIR's have been registered against them.
3. In this regard, a meeting was held on 22.11.2023 under the chairmanship of Director, Mines & Geology, which was attended by officers of Mining Department, Police Department & OSD/Litigation.
4. In the meeting, Chief Engineer, Mining stated relevant clause of Punjab Crusher Policy 2023 regarding cancelation of registration of crusher unit, which is as below:-
 - "14. Suspension and Cancellation of Registration**
 - a. *Where it is prima facie discovered that any Crusher unit has violated any provision of this policy or any of the provisions of the Punjab Minor Minerals Policy 2023, the Director or any officer authorized by him shall issue a Show Cause Notice asking such Crusher Owner to show cause within a period of seven days why the registration of his Crusher Unit should not be cancelled*
 - b. *Where the Crusher Owner fails to reply within the prescribed period or the reply is found to be unsatisfactory, the Director shall proceed to cancel the Registration of the Crusher Unit by passing a speaking order*
 - c. *At any time after the issuance of the Show Cause Notice, the Director may suspend the registration of the Crusher Unit until the final decision on the Show Cause Notice by him."*
5. After detailed deliberations on this issue in the meeting, it was decided that:
 - a. DMO, Ropar, would Issue Show Cause Notice to all Crusher Units involved in illegal mining.
 - b. DMO, Ropar, would verify monthly returns of these crusher units.
 - c. Chief Engineer, Mining, would provide a chance for a personal hearing to the Crusher units after receiving their replies to the Show Cause Notice.

- d. After completing this process, Chief Engineer, Mining would submit a detailed report.
6. Subsequently, DMO, Rupnagar/Sri Anandpur Sahib has issued a Show Cause Notice (as per clause 14 of the Punjab State Crusher Policy 2023) vide memo no. 10540-44/Crusher dated 23.11.2023 to crusher unit and directed to file/send an appropriate reply by 30.11.2023 to his office.
 7. The owner of the crusher unit filed a reply against the Show Cause Notice to DMO, Rupnagar/Sri Anandpur Sahib on 30.11.2023 . In the reply the crusher owner has submitted that their crusher has not violated any provision of the law, regulation of the said policy and has fulfilled all documentary formalities, which are mandatory for running stone crusher. Further, it has been stated the trial regarding said FIR is pending before the Hon'ble Court.
 8. The DMO examined the reply of the crusher unit and found the reply unsatisfactory. Afterwards, the DMO, Rupnagar recommended to cancel the registration of crusher unit.
 9. Chief Engineer, Mining gave an opportunity of personal hearing vide letter no. 8696-99 dated 22.12.2023 to the crusher owner on 26.12.2023 in his office.
 10. During the personal hearing, Sh. Harnek Singh (Mob. No. 9815480653) appeared before Chief Engineer/Mining and stated that earlier river used to flow in their land which has resulted in the pits in their land and no illegal mining has been done by them.
 11. Chief Engineer/Mining considering the Google Earth images of the sites found that Crusher Unit is involved in the illegal mining and further recommended to cancel the registration of the Crusher under clause 14 of Punjab Crusher Policy, 2023.
 12. Furthermore, clause 76 of Punjab Mines and Mineral Rules, 2013 is as below:-

'Illegal Mining of Minerals. - (1) No person shall undertake any mining operations in any area, except under and in accordance with the terms and conditions of the mining lease, contract or permit granted under these rules and any violation thereof shall make such person liable for action under the Act and these rules.'

Illegal Mining done by the crusher units is a violation of the above clause.

13. Considering recommendation of Chief Engineer Mining and all the facts stated above, it is evident that 'M/s Aadesh Stone' crusher has violated provisions of Punjab Mines and Mineral Rules 2013 and Punjab Crusher Policy 2023. Therefore, Registration of this Crusher Unit is hereby cancelled as per clause 14 of Punjab Crusher Policy-2023.


Director, Mines & Geology,
Punjab 

**Government of Punjab
Department of Mines and Geology**

Speaking order

1. As per record Sh. Jeevan Kumar S/o Subhash Chand is owner of M/s Sidhu Vinayak Stone Crusher, Village Ailgran, Tehsil Anandpur Sahib, District Rupnagar.
2. Letter No. 88645 dated 01.11.2023 was received from SSP Rupnagar through DC Rupnagar with the request to cancel the registration and seal the 13 No. Crushers in District Rupnagar as these Crushers are habitual of illegal mining and multiple FIR's have been registered against them.
3. In this regard, a meeting was held on 22.11.2023 under the chairmanship of Director, Mines & Geology, which was attended by officers of Mining Department, Police Department & OSD/Litigation.
4. In the meeting, Chief Engineer, Mining stated relevant clause of Punjab Crusher Policy 2023 regarding cancelation of registration of crusher unit, which is as below:-

"14. Suspension and Cancellation of Registration

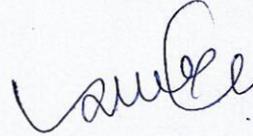
 - a. *Where it is prima facie discovered that any Crusher unit has violated any provision of this policy or any of the provisions of the Punjab Minor Minerals Policy 2023, the Director or any officer authorized by him shall issue a Show Cause Notice asking such Crusher Owner to show cause within a period of seven days why the registration of his Crusher Unit should not be cancelled*
 - b. *Where the Crusher Owner fails to reply within the prescribed period or the reply is found to be unsatisfactory, the Director shall proceed to cancel the Registration of the Crusher Unit by passing a speaking order*
 - c. *At any time after the issuance of the Show Cause Notice, the Director may suspend the registration of the Crusher Unit until the final decision on the Show Cause Notice by him."*
5. After detailed deliberations on this issue in the meeting, it was decided that:
 - a. DMO, Ropar, would Issue Show Cause Notice to all Crusher Units involved in Illegal Mining.
 - b. DMO, Ropar, would verify monthly returns of these crusher units.
 - c. Chief Engineer, Mining, would provide a chance for a personal hearing to the Crusher units after receiving their replies to the Show Cause Notice.

- d. After completing this process, Chief Engineer, Mining would submit a detailed report.
6. Subsequently, DMO, Rupnagar/Sri Anandpur Sahib has issued a Show Cause Notice (as per clause 14 of the Punjab State Crusher Policy 2023) vide memo no. 10530-34/Crusher dated 23.11.2023 to crusher unit and directed to file/send an appropriate reply by 30.11.2023 to his office.
7. The owner of the crusher unit filed a reply against the Show Cause Notice to DMO, Rupnagar/Sri Anandpur Sahib on 30.11.2023. In the crusher owner has submitted that FIRs are under trial and there is nothing against the applicant as on today. It has been further submitted that during the enquiry, the officer of Mining Department has submitted report that no illegal mining has been conducted.
8. The DMO examined the reply of the crusher unit and found the reply unsatisfactory. Afterwards, the DMO, Rupnagar recommended to cancel the registration of crusher unit.
9. Chief Engineer, Mining gave an opportunity of personal hearing vide letter no. 8696-99 dated 22.12.2023 to the crusher owner on 26.12.2023 in his office.
10. During the personal hearing, Sh. Jeewan Kumar (Mob. No. 9878021463) appeared before Chief Engineer/Mining and stated that their plant is not in working and no illegal mining has been done by them. Pits have been made in the adjoining land by the fish farm.
11. Chief Engineer/Mining considering the Google Earth images of the sites found that Crusher Unit is involved in the illegal mining and further recommended to cancel the registration of the Crusher unit under clause 14 of Punjab Crusher Policy, 2023.
12. Furthermore, clause 76 of Punjab Mines and Mineral Rules, 2013 is as below:-

'Illegal Mining of Minerals. - (1) No person shall undertake any mining operations in any area, except under and in accordance with the terms and conditions of the mining lease, contract or permit granted under these rules and any violation thereof shall make such person liable for action under the Act and these rules.'

Illegal Mining done by the crusher units is a violation of the above clause.

13. Considering recommendation of Chief Engineer Mining and all the facts stated above, it is evident that 'M/s Sidhu Vinayak' crusher has violated provisions of Punjab Mines and Mineral Rules 2013 and Punjab Crusher Policy 2023. Therefore, Registration of this Crusher Unit is hereby cancelled as per clause 14 of Punjab Crusher Policy-2023.



Director, Mines & Geology,
Punjab

Government of Punjab
Department of Mines and Geology

Speaking order

1. As per record Sh. Kanwar Ram Swarup S/o Karnal Rukman Singh is owner of M/s Ganga Stone Crusher, Village Khera Kamlot, Tehsil Nangal, District Rupnagar.
2. Letter No. 88645 dated 01.11.2023 was received from SSP Rupnagar through DC Rupnagar with the request to cancel the registration and seal the 13 No. Crushers in District Rupnagar as these Crushers are habitual of illegal mining and multiple FIR's have been registered against them.
3. In this regard, a meeting was held on 22.11.2023 under the chairmanship of Director, Mines & Geology, which was attended by officers of Mining Department, Police Department & OSD/Litigation.
4. In the meeting, Chief Engineer, Mining stated relevant clause of Punjab Crusher Policy 2023 regarding cancelation of registration of crusher unit, which is as below:-

"14.Suspension and Cancellation of Registration

 - a. *Where it is prima facie discovered that any Crusher unit has violated any provision of this policy or any of the provisions of the Punjab Minor Minerals Policy 2023, the Director or any officer authorized by him shall issue a Show Cause Notice asking such Crusher Owner to show cause within a period of seven days why the registration of his Crusher Unit should not be cancelled*
 - b. *Where the Crusher Owner fails to reply within the prescribed period or the reply is found to be unsatisfactory, the Director shall proceed to cancel the Registration of the Crusher Unit by passing a speaking order*
 - c. *At any time after the issuance of the Show Cause Notice, the Director may suspend the registration of the Crusher Unit until the final decision on the Show Cause Notice by him."*
5. After detailed deliberations on this issue in the meeting, it was decided that:
 - a. DMO, Ropar, would Issue Show Cause Notice to all Crusher Units involved in illegal mining.
 - b. DMO, Ropar, would verify monthly returns of these crusher units.
 - c. Chief Engineer, Mining, would provide a chance for a personal hearing to the Crusher units after receiving their replies to the Show Cause Notice.

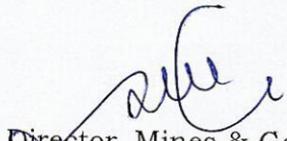
- d. After completing this process, Chief Engineer, Mining would submit a detailed report.
6. Subsequently, DMO, Rupnagar/Sri Anandpur Sahib has issued a Show Cause Notice (as per clause 14 of the Punjab State Crusher Policy 2023) vide memo no. 10515-19/Crusher dated 23.11.2023 to crusher unit and directed to file/send an appropriate reply by 30.11.2023 to his office.
 7. The owner of the crusher unit filed a reply against the Show Cause Notice to DMO, Rupnagar/Sri Anandpur Sahib on 30.11.2023. In the reply, the crusher owner has submitted that FIRs have been registered only due to political rivalries; no illegal mining has been done. Raw material has been bought from Himachal Pradesh and proper royalty has been paid.
 8. The DMO examined the reply of the crusher unit and found the reply unsatisfactory. Afterwards, the DMO recommended to cancel the registration of crusher unit.
 9. Chief Engineer, Mining gave an opportunity of personal hearing vide letter no. 8696-99 dated 22.12.2023 to the crusher owner on 26.12.2023 in his office.
 10. During the personal hearing, no person appeared for the personal hearing before the Chief Engineer/Mining.
 11. Chief Engineer/Mining considering the Google Earth images of the sites found that Crusher Unit is involved in the illegal mining and further recommended to cancel the registration of the Crusher under clause 14 of Punjab Crusher Policy, 2023.
 12. Furthermore, clause 76 of Punjab Mines and Mineral Rules, 2013 is as below:-

' Illegal Mining of Minerals. - (1) No person shall undertake any mining operations in any area, except under and in accordance with the terms and conditions of the mining lease, contract or permit granted under these rules and any violation thereof shall make such person liable for action under the Act and these rules.'

Illegal Mining done by the crusher units is a violation of the above clause.

13. Considering recommendation of Chief Engineer Mining and all the facts stated above, it is evident that 'M/s Ganga Stone' Crusher has violated provisions of Punjab Mines and Mineral Rules 2013 and Punjab Crusher Policy 2023. Therefore, Registration of this Crusher

Unit is hereby cancelled as per clause 14 of Punjab Crusher Policy-2023.


Director, Mines & Geology,
Punjab *Govt.*

Government of Punjab
Department of Mines and Geology

Speaking order

1. As per record Sh. Popender Singh S/o Karnail Singh is owner of M/s Grewal Stone Crusher, Village Khera Kalmot, Tehsil Nangal, District Rupnagar.
2. Letter No. 88645 dated 01.11.2023 was received from SSP Rupnagar through DC Rupnagar with the request to cancel the registration and seal the 13 No. Crushers in District Rupnagar as these Crushers are habitual of illegal mining and multiple FIR's have been registered against them.
3. In this regard, a meeting was held on 22.11.2023 under the chairmanship of Director, Mines & Geology, which was attended by officers of Mining Department, Police Department & OSD/Litigation.
4. In the meeting, Chief Engineer, Mining stated relevant clause of Punjab Crusher Policy 2023 regarding cancelation of registration of crusher unit, which is as below:-

"14.Suspension and Cancellation of Registration

 - a. *Where it is prima facie discovered that any Crusher unit has violated any provision of this policy or any of the provisions of the Punjab Minor Minerals Policy 2023, the Director or any officer authorized by him shall issue a Show Cause Notice asking such Crusher Owner to show cause within a period of seven days why the registration of his Crusher Unit should not be cancelled*
 - b. *Where the Crusher Owner fails to reply within the prescribed period or the reply is found to be unsatisfactory, the Director shall proceed to cancel the Registration of the Crusher Unit by passing a speaking order*
 - c. *At any time after the issuance of the Show Cause Notice, the Director may suspend the registration of the Crusher Unit until the final decision on the Show Cause Notice by him."*
5. After detailed deliberations on this issue in the meeting, it was decided that:
 - a. DMO, Ropar, would Issue Show Cause Notice to all Crusher Units involved in illegal mining.
 - b. DMO, Ropar, would verify monthly returns of these crusher units.
 - c. Chief Engineer, Mining, would provide a chance for a personal hearing to the Crusher units after receiving their replies to the Show Cause Notice.

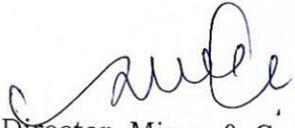
- d. After completing this process, Chief Engineer, Mining would submit a detailed report.
6. Subsequently, DMO, Rupnagar/Sri Anandpur Sahib has issued a Show Cause Notice (as per clause 14 of the Punjab State Crusher Policy 2023) vide memo no. 10562-66/Crusher dated 23.11.2023 to crusher unit and directed to file/send an appropriate reply by 30.11.2023 to his office.
 7. The owner of the crusher unit filed a reply against the Show Cause Notice to DMO, Rupnagar/Sri Anandpur Sahib on 30.11.2023. In the reply, the crusher owner has submitted that FIRs are under investigation and no illegal mining has been done by them.
 8. The DMO examined the reply of the crusher unit and found the reply unsatisfactory. Afterwards, the DMO recommended to cancel the registration of crusher unit.
 9. Chief Engineer, Mining gave an opportunity of personal hearing vide letter no. 8696-99 dated 22.12.2023 to the crusher owner on 26.12.2023 in his office.
 10. During personal hearing, no person appeared before Chief Engineer/Mining.
 11. Chief Engineer Mining considering the Google Earth images of the sites found that Crusher Unit is involved in the illegal mining and further recommended to cancel the registration of the Crusher unit under clause 14 of Punjab Crusher Policy, 2023.
 12. Furthermore, clause 76 of Punjab Mines and Mineral Rules, 2013 is as below:-

'Illegal Mining of Minerals. - (1) No person shall undertake any mining operations in any area, except under and in accordance with the terms and conditions of the mining lease, contract or permit granted under these rules and any violation thereof shall make such person liable for action under the Act and these rules.'

Illegal Mining done by the crusher units is a violation of the above clause.

13. Considering recommendation of Chief Engineer Mining and all the facts stated above, it is evident that 'M/s Grewal Stone' crusher has violated provisions of Punjab Mines and Mineral Rules 2013 and Punjab Crusher Policy 2023. Therefore, Registration of this Crusher

Unit is hereby cancelled as per clause 14 of Punjab Crusher Policy-2023.


Director, Mines & Geology,
Punjab 

Government of Punjab
Department of Mines and Geology

Speaking order

1. As per record Sh. Sanjeev Kumar S/o Ram Pal is owner of M/s Kalgidhar Stone Crusher, Village Plata, Tehsil Anandpur Sahib, District Rupnagar.
2. Letter No. 88645 dated 01.11.2023 was received from SSP Rupnagar through DC Rupnagar with the request to cancel the registration and seal the 13 No. Crushers in District Rupnagar as these Crushers are habitual of illegal mining and multiple FIR's have been registered against them.
3. In this regard, a meeting was held on 22.11.2023 under the chairmanship of Director, Mines & Geology, which was attended by officers of Mining Department, Police Department & OSD/Litigation.
4. In the meeting, Chief Engineer, Mining stated relevant clause of Punjab Crusher Policy 2023 regarding cancelation of registration of crusher unit, which is as below:-

"14.Suspension and Cancellation of Registration

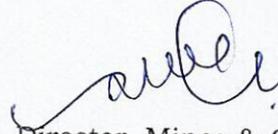
 - a. *Where it is prima facie discovered that any Crusher unit has violated any provision of this policy or any of the provisions of the Punjab Minor Minerals Policy 2023, the Director or any officer authorized by him shall issue a Show Cause Notice asking such Crusher Owner to show cause within a period of seven days why the registration of his Crusher Unit should not be cancelled*
 - b. *Where the Crusher Owner fails to reply within the prescribed period or the reply is found to be unsatisfactory, the Director shall proceed to cancel the Registration of the Crusher Unit by passing a speaking order*
 - c. *At any time after the issuance of the Show Cause Notice, the Director may suspend the registration of the Crusher Unit until the final decision on the Show Cause Notice by him."*
5. After detailed deliberations on this issue in the meeting, it was decided that:
 - a. DMO, Ropar, would Issue Show Cause Notice to all Crusher Units involved in illegal Mining.
 - b. DMO, Ropar, would verify monthly returns of these crusher units.
 - c. Chief Engineer, Mining, would provide a chance for a personal hearing to the Crusher units after receiving their replies to the Show Cause Notice.

- d. After completing this process, Chief Engineer, Mining would submit a detailed report.
6. Subsequently, DMO, Rupnagar/Sri Anandpur Sahib has issued a Show Cause Notice (as per clause 14 of the Punjab State Crusher Policy 2023) vide memo no. 10495-99/Crusher dated 23.11.2023 to crusher unit and directed to file/send an appropriate reply by 30.11.2023 to his office.
 7. The owner of the crusher unit filed a reply against the Show Cause Notice to DMO, Rupnagar/Sri Anandpur Sahib on 30.11.2023. In the reply, the crusher owner has submitted that challan has been submitted by Police Department in the Hon'ble Court and matter is pending in the court. Further it has been stated that above said crusher has all the relevant documents related to the mining act and has a valid registration number.
 8. The DMO examined the reply of the crusher unit and found the reply unsatisfactory. Afterwards, the DMO recommended to cancel the registration of crusher unit.
 9. Chief Engineer, Mining gave an opportunity of personal hearing vide letter no. 8696-99 dated 22.12.2023 to the crusher owner on 26.12.2023 in his office.
 10. During the personal hearing, Sh. Sunil Kumar (Mob. No. 9548200008) appeared before Chief Engineer/Mining and stated that that they purchased this crusher in December 2022 and the illegal Mining at site was prior to this date. They have not done any illegal mining at the site.
 11. Chief Engineer/Mining considering the Google Earth images of the sites found that Crusher Unit is involved in the illegal mining and further recommended to cancel the registration of the Crusher unit under clause 14 of Punjab Crusher Policy, 2023.
 12. Furthermore, clause 76 of Punjab Mines and Mineral Rules, 2013 is as below:-

'Illegal Mining of Minerals. - (1) No person shall undertake any mining operations in any area, except under and in accordance with the terms and conditions of the mining lease, contract or permit granted under these rules and any violation thereof shall make such person liable for action under the Act and these rules.'

Illegal Mining done by the crusher units is a violation of the above clause.

13. Considering recommendation of Chief Engineer Mining and all the facts stated above, it is evident that 'M/s Kalgidhar Stone' crusher has violated provisions of Punjab Mines and Mineral Rules 2013 and Punjab Crusher Policy 2023. Therefore, Registration of this Crusher Unit is hereby cancelled as per clause 14 of Punjab Crusher Policy-2023.



Director, Mines & Geology,
Punjab

**Government of Punjab
Department of Mines and Geology**

Speaking order

1. As per record Sh. Raj Kumar Bhalla S/o Jagdish Rai is owner of M/s Bhalla Cone Crusher, Village Bhallari, Tehsil Nangal, District Rupnagar.
2. Letter No. 88645 dated 01.11.2023 was received from SSP Rupnagar through DC Rupnagar with the request to cancel the registration and seal the 13 No. Crushers in District Rupnagar as these Crushers are habitual of illegal mining and multiple FIR's have been registered against them.
3. In this regard, a meeting was held on 22.11.2023 under the chairmanship of Director, Mines & Geology, which was attended by officers of Mining Department, Police Department & OSD/Litigation.
4. In the meeting, Chief Engineer, Mining stated relevant clause of Punjab Crusher Policy 2023 regarding cancelation of registration of crusher unit, which is as below: -

"14.Suspension and Cancellation of Registration

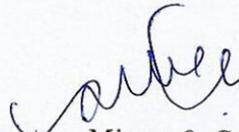
 - a. *Where it is prima facie discovered that any Crusher unit has violated any provision of this policy or any of the provisions of the Punjab Minor Minerals Policy 2023, the Director or any officer authorized by him shall issue a Show Cause Notice asking such Crusher Owner to show cause within a period of seven days why the registration of his Crusher Unit should not be cancelled*
 - b. *Where the Crusher Owner fails to reply within the prescribed period or the reply is found to be unsatisfactory, the Director shall proceed to cancel the Registration of the Crusher Unit by passing a speaking order*
 - c. *At any time after the issuance of the Show Cause Notice, the Director may suspend the registration of the Crusher Unit until the final decision on the Show Cause Notice by him."*
5. After detailed deliberations on this issue in the meeting, it was decided that:
 - a. DMO, Ropar, would Issue Show Cause Notice to all Crusher Units involved in illegal Mining.
 - b. DMO, Ropar, would verify monthly returns of these crusher units.
 - c. Chief Engineer, Mining, would provide a chance for a personal hearing to the Crusher units after receiving their replies to the Show Cause Notice.

- d. After completing this process, Chief Engineer, Mining would submit a detailed report.
6. Subsequently, DMO, Rupnagar/Sri Anandpur Sahib has issued a Show Cause Notice (as per clause 14 of the Punjab State Crusher Policy 2023) vide memo no. 10510-14/Crusher dated 23.11.2023 to crusher unit and directed to file/send an appropriate reply by 30.11.2023 to his office.
 7. The owner of the crusher unit filed a reply against the Show Cause Notice to DMO, Rupnagar/Sri Anandpur Sahib on 30.11.2023. In the reply, the crusher owner has submitted that no violation of any provision of the law, regulation of the said policy and has fulfilled all documentary formalities, which are mandatory for running stone crusher. Further, it has been mentioned in the reply that the trial regarding said FIR is pending before the Hon'ble Court.
 8. The DMO examined the reply of the crusher unit and found the reply unsatisfactory. Afterwards, the DMO, Rupnagar recommended to cancel the registration of crusher unit.
 9. Chief Engineer, Mining gave an opportunity of personal hearing vide letter no. 8696-99 dated 22.12.2023 to the crusher owner on 26.12.2023 in his office.
 10. During the personal hearing, Sh. Naresh Kumar (Mob. No. 7018739125) appeared before Chief Engineer, Mining and stated that all the raw material is being arranged from the De-Silting site named **Bhanganal Khad**.
 11. Chief Engineer/Mining considering the Google Earth images of the sites found that Crusher Unit is involved in the illegal mining and further recommended to cancel the registration of the Crusher unit under clause 14 of Punjab Crusher Policy, 2023.
 12. Furthermore, clause 76 of Punjab Mines and Mineral Rules, 2013 is as below:-

' Illegal Mining of Minerals. - (1) No person shall undertake any mining operations in any area, except under and in accordance with the terms and conditions of the mining lease, contract or permit granted under these rules and any violation thereof shall make such person liable for action under the Act and these rules.'

Illegal Mining done by the crusher units is a violation of the above clause.

13. Considering recommendation of Chief Engineer Mining and all the facts stated above, it is evident that 'M/s Bhalla Cone' crusher has violated provisions of Punjab Mines and Mineral Rules 2013 and Punjab Crusher Policy 2023. Therefore, Registration of this Crusher Unit is hereby cancelled as per clause 14 of Punjab Crusher Policy-2023.


Director, Mines & Geology,
Punjab *Amr*

Government of Punjab
Department of Mines and Geology

Speaking order

1. As per record Sh. Sanjeev Kumar S/o Ram Lal is owner of M/s Bharat Stone Crusher and Screening Plant, Village Plata, Tehsil Anandpur Sahib, District Rupnagar.
2. Letter No. 88645 dated 01.11.2023 was received from SSP Rupnagar through DC Rupnagar with the request to cancel the registration and seal the 13 No. Crushers in District Rupnagar as these Crushers are habitual of illegal mining and multiple FIR's have been registered against them.
3. In this regard, a meeting was held on 22.11.2023 under the chairmanship of Director, Mines & Geology, which was attended by officers of Mining Department, Police Department & OSD/Litigation.
4. In the meeting, Chief Engineer, Mining stated relevant clause of Punjab Crusher Policy 2023 regarding cancelation of registration of crusher unit, which is as below:-

"14.Suspension and Cancellation of Registration

 - a. *Where it is prima facie discovered that any Crusher unit has violated any provision of this policy or any of the provisions of the Punjab Minor Minerals Policy 2023, the Director or any officer authorized by him shall issue a Show Cause Notice asking such Crusher Owner to show cause within a period of seven days why the registration of his Crusher Unit should not be cancelled*
 - b. *Where the Crusher Owner fails to reply within the prescribed period or the reply is found to be unsatisfactory, the Director shall proceed to cancel the Registration of the Crusher Unit by passing a speaking order*
 - c. *At any time after the issuance of the Show Cause Notice, the Director may suspend the registration of the Crusher Unit until the final decision on the Show Cause Notice by him."*
5. After detailed deliberations on this issue in the meeting, it was decided that:
 - a. DMO, Ropar, would Issue Show Cause Notice to all Crusher Units involved in illegal mining.
 - b. DMO, Ropar, would verify monthly returns of these crusher units.
 - c. Chief Engineer, Mining, would provide a chance for a personal hearing to the Crusher units after receiving their replies to the Show Cause Notice.

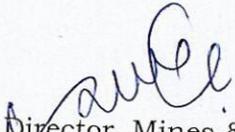
- d. After completing this process, Chief Engineer, Mining would submit a detailed report.
6. Subsequently, DMO, Rupnagar/Sri Anandpur Sahib has issued a Show Cause Notice (as per clause 14 of the Punjab State Crusher Policy 2023) vide memo no. 10545-49/Crusher dated 23.11.2023 to crusher unit and directed to file/send an appropriate reply by 30.11.2023 to his office.
 7. The owner of the crusher unit filed a reply against the Show Cause Notice to DMO, Rupnagar/Sri Anandpur Sahib on 30.11.2023. In the reply, the crusher owner has submitted that FIR was registered against previous owner and FIR case is under judgement and accused in this case is old owner.
 8. The DMO examined the reply of the crusher unit and found the reply unsatisfactory. Afterwards, the DMO, Rupnagar recommended to cancel the registration of crusher unit.
 9. Chief Engineer, Mining gave an opportunity of personal hearing vide letter no. 8696-99 dated 22.12.2023 to the crusher owner on 26.12.2023 in his office.
 10. During personal hearing, Sh. Sanjeev Kumar (Mob. No. 9914734344) appeared before Chief Engineer/Mining and stated that they have purchased this Crusher Unit in year 2021-22 and the FIR's are prior to this date.
 11. Chief Engineer/Mining considering the Google Earth images of the sites found that Crusher Unit is involved in the illegal mining and further recommended to cancel the registration of the Crusher unit under clause 14 of Punjab Crusher Policy, 2023.
 12. Furthermore, clause 76 of Punjab Mines and Mineral Rules, 2013 is as below:-

'Illegal Mining of Minerals. - (1) No person shall undertake any mining operations in any area, except under and in accordance with the terms and conditions of the mining lease, contract or permit granted under these rules and any violation thereof shall make such person liable for action under the Act and these rules.'

Illegal Mining done by the crusher units is a violation of the above clause.

13. Considering recommendation of Chief Engineer Mining and all the facts stated above, it is evident that 'M/s Bharat Stone' crusher has

violated provisions of Punjab Mines and Mineral Rules 2013 and Punjab Crusher Policy 2023. Therefore, Registration of this Crusher Unit is hereby cancelled as per clause 14 of Punjab Crusher Policy-2023.


Director, Mines & Geology,
Punjab 

**Government of Punjab
Department of Mines and Geology**

Speaking order

1. As per record Sh. Surjit Singh S/o Udham Singh is owner of M/s Sai Stone Crusher, Village Nalhoti, Tehsil Anandpur Sahib, District Rupnagar.
2. Letter No. 88645 dated 01.11.2023 was received from SSP Rupnagar through DC Rupnagar with the request to cancel the registration and seal the 13 No. Crushers in District Rupnagar as these Crushers are habitual of illegal mining and multiple FIR's have been registered against them.
3. In this regard, a meeting was held on 22.11.2023 under the chairmanship of Director, Mines & Geology, which was attended by officers of Mining Department, Police Department & OSD/Litigation.
4. In the meeting, Chief Engineer, Mining stated relevant clause of Punjab Crusher Policy 2023 regarding cancelation of registration of crusher unit, which is as below:-

"14.Suspension and Cancellation of Registration

 - a. *Where it is prima facie discovered that any Crusher unit has violated any provision of this policy or any of the provisions of the Punjab Minor Minerals Policy 2023, the Director or any officer authorized by him shall issue a Show Cause Notice asking such Crusher Owner to show cause within a period of seven days why the registration of his Crusher Unit should not be cancelled*
 - b. *Where the Crusher Owner fails to reply within the prescribed period or the reply is found to be unsatisfactory, the Director shall proceed to cancel the Registration of the Crusher Unit by passing a speaking order*
 - c. *At any time after the issuance of the Show Cause Notice, the Director may suspend the registration of the Crusher Unit until the final decision on the Show Cause Notice by him."*
5. After detailed deliberations on this issue in the meeting, it was decided that:
 - a. DMO, Ropar, would Issue Show Cause Notice to all Crusher Units involved in illegal mining.
 - b. DMO, Ropar, would verify monthly returns of these crusher units.
 - c. Chief Engineer, Mining, would provide a chance for a personal hearing to the Crusher units after receiving their replies to the Show Cause Notice.

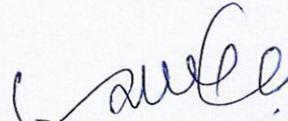
- d. After completing this process, Chief Engineer, Mining would submit a detailed report.
6. Subsequently, DMO, Rupnagar/Sri Anandpur Sahib has issued a Show Cause Notice (as per clause 14 of the Punjab State Crusher Policy 2023) vide memo no. 10535-39/Crusher dated 23.11.2023 to crusher unit and directed to file/send an appropriate reply by 30.11.2023 to his office.
 7. The owner of the crusher unit filed a reply against the Show Cause Notice to DMO, Rupnagar/Sri Anandpur Sahib on 30.11.2023. In the reply the crusher owner has submitted that FIRs are under inquiry/trial and there is nothing against the applicant as on today.
 8. The DMO examined the reply of the crusher unit and found the reply unsatisfactory. Afterwards, the DMO, Rupnagar recommended to cancel the registration of crusher unit.
 9. Chief Engineer, Mining gave an opportunity of personal hearing vide letter no. 8696-99 dated 22.12.2023 to the crusher owner on 26.12.2023 in his office.
 10. During personal hearing, Sh. Baljinder Singh (Mob. No. 8437507045) appeared before Chief Engineer, Mining and stated that crusher was bought by them in 2021 and illegal mining was done prior to this.
 11. Chief Engineer/Mining considering the Google Earth images of the sites found that Crusher Unit is involved in the illegal mining and further recommended to cancel the registration of the Crusher unit under clause 14 of Punjab Crusher Policy, 2023.
 12. Furthermore, clause 76 of Punjab Mines and Mineral Rules, 2013 is as below:-

'Illegal Mining of Minerals. - (1) No person shall undertake any mining operations in any area, except under and in accordance with the terms and conditions of the mining lease, contract or permit granted under these rules and any violation thereof shall make such person liable for action under the Act and these rules.'

Illegal Mining done by the crusher units is a violation of the above clause.

13. Considering recommendation of Chief Engineer Mining and all the facts stated above, it is evident that 'M/s Sai Stone' crusher has

violated provisions of Punjab Mines and Mineral Rules 2013 and Punjab Crusher Policy 2023. Therefore, Registration of this Crusher Unit is hereby cancelled as per clause 14 of Punjab Crusher Policy-2023.



Director, Mines & Geology,
Punjab

Government of Punjab
Department of Mines and Geology

Speaking order

1. As per record Sh. Gurjeet Singh Brar S/o Amarjit Singh is owner of M/s A.S Brar Stone Crusher, Village Agampur, Tehsil Anandpur Sahib, District Rupnagar.
2. Letter No. 88645 dated 01.11.2023 was received from SSP Rupnagar through DC Rupnagar with the request to cancel the registration and seal the 13 No. Crushers in District Rupnagar as these Crushers are habitual of illegal mining and multiple FIR's have been registered against them.
3. In this regard, a meeting was held on 22.11.2023 under the chairmanship of Director, Mines & Geology, which was attended by officers of Mining Department, Police Department & OSD/Litigation.
4. In the meeting, Chief Engineer, Mining stated relevant clause of Punjab Crusher Policy 2023 regarding cancelation of registration of crusher unit, which is as below:-

" 14.Suspension and Cancellation of Registration

 - a. *Where it is prima facie discovered that any Crusher unit has violated any provision of this policy or any of the provisions of the Punjab Minor Minerals Policy 2023, the Director or any officer authorized by him shall issue a Show Cause Notice asking such Crusher Owner to show cause within a period of seven days why the registration of his Crusher Unit should not be cancelled*
 - b. *Where the Crusher Owner fails to reply within the prescribed period or the reply is found to be unsatisfactory, the Director shall proceed to cancel the Registration of the Crusher Unit by passing a speaking order*
 - c. *At any time after the issuance of the Show Cause Notice, the Director may suspend the registration of the Crusher Unit until the final decision on the Show Cause Notice by him."*
5. After detailed deliberations on this issue in the meeting, it was decided that:
 - a. DMO, Ropar, would Issue Show Cause Notice to all Crusher Units involved in illegal mining.
 - b. DMO, Ropar, would verify monthly returns of these crusher units.
 - c. Chief Engineer, Mining, would provide a chance for a personal hearing to the Crusher units after receiving their replies to the Show Cause Notice.

- d. After completing this process, Chief Engineer, Mining would submit a detailed report.
6. Subsequently, DMO, Rupnagar/Sri Anandpur Sahib has issued a Show Cause Notice (as per clause 14 of the Punjab State Crusher Policy 2023) vide memo no. 10490-94/Crusher dated 23.11.2023 to crusher unit and directed to file/send an appropriate reply by 30.11.2023 to his office.
7. The owner of the crusher unit filed a reply against the Show Cause Notice to DMO, Rupnagar on 30.11.2023. In the reply, the crusher owner has submitted that applicant has already filed CWP 23949 of 2023, impugning the Punjab State Crusher Policy 2023. Further applicant has pleaded as below:- *'As such, the very policy, on the basis of which the present Show Cause Notice has been issued is under challenge, the present Show Cause Notice could not have been issued. Coercive measures were stayed, however, presently the registration of the applicant's Unit has been suspended which is illegal. Furthermore registration of FIRS could not have been basis of the Show Cause Notice dated two passing 23.11.2023, therefore, the same is liable to be withdrawn. The very competence of the State Authorities have been challenged in C.W.P. No.23949 of 2023 with regard to the regulation of Stone Crushers, therefore, the action so being taken for suspension of registration, which the applicant has learnt is arbitrary. The letter on en-mass, is illegal and the applicant has learnt that it was written by the Senior Superintendent of Police, Rupnagar to the Deputy Commissioner, Rupnagar that registration of Stone Crushing Units be cancelled against whom F.I.R.s have been registered. It may be submitted that the Senior Superintendent of Police has got no jurisdiction with regard to the grant or cancellation of registration and as such, could not have issued such a direction. You are requested to withdraw the abovesaid Show Cause Notice.'*
8. The DMO examined the reply of the crusher unit and found the reply unsatisfactory. Afterwards, the DMO, Rupnagar recommended to cancel the registration of crusher unit.
9. Chief Engineer, Mining gave an opportunity of personal hearing vide letter no. 8696-99 dated 22.12.2023 to the crusher owner on 26.12.2023 in his office.
10. During the personal hearing, Sh. Vijay Saini (Mob. No. 9816385271) appeared before Chief Engineer/Mining and stated that no illegal mining has been done by them and they have filed a case in the Hon'ble Court also.
11. Chief Engineer/Mining considering the Google Earth images of the sites found that Crusher Unit is involved in the illegal mining and

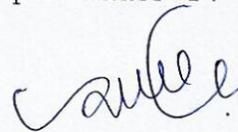
further recommended to cancel the registration of the Crusher unit under clause 14 of Punjab Crusher Policy, 2023.

12. Furthermore, clause 76 of Punjab Mines and Mineral Rules, 2013 is as below:-

'Illegal Mining of Minerals. - (1) No person shall undertake any mining operations in any area, except under and in accordance with the terms and conditions of the mining lease, contract or permit granted under these rules and any violation thereof shall make such person liable for action under the Act and these rules.'

Illegal Mining done by the crusher units is a violation of the above clause.

13. Considering recommendation of Chief Engineer Mining and all the facts stated above, it is evident that 'M/s A.S Brar Stone' crusher has violated provisions of Punjab Mines and Mineral Rules 2013 and Punjab Crusher Policy 2023. Therefore, Registration of this Crusher Unit is hereby cancelled as per clause 14 of Punjab Crusher Policy-2023.



Director, Mines & Geology,
Punjab

**Government of Punjab
Department of Mines and Geology**

Speaking order

1. As per record Sh. Chanan Singh S/o Ram Pal is owner of M/s Puri Stone Crusher, Village Plata, Tehsil Anandpur Sahib, District Rupnagar.
2. Letter No. 88645 dated 01.11.2023 was received from SSP Rupnagar through DC Rupnagar with the request to cancel the registration and seal the 13 No. Crushers in District Rupnagar as these Crushers are habitual of illegal mining and multiple FIR's have been registered against them.
3. In this regard, a meeting was held on 22.11.2023 under the chairmanship of Director, Mines & Geology, which was attended by officers of Mining Department, Police Department & OSD/Litigation.
4. In the meeting, Chief Engineer, Mining stated relevant clause of Punjab Crusher Policy 2023 regarding cancelation of registration of crusher unit, which is as below:-

"14.Suspension and Cancellation of Registration

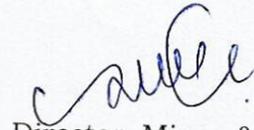
 - a. *Where it is prima facie discovered that any Crusher unit has violated any provision of this policy or any of the provisions of the Punjab Minor Minerals Policy 2023, the Director or any officer authorized by him shall issue a Show Cause Notice asking such Crusher Owner to show cause within a period of seven days why the registration of his Crusher Unit should not be cancelled*
 - b. *Where the Crusher Owner fails to reply within the prescribed period or the reply is found to be unsatisfactory, the Director shall proceed to cancel the Registration of the Crusher Unit by passing a speaking order*
 - c. *At any time after the issuance of the Show Cause Notice, the Director may suspend the registration of the Crusher Unit until the final decision on the Show Cause Notice by him."*
5. After detailed deliberations on this issue in the meeting, it was decided that:
 - a. DMO, Ropar, would Issue Show Cause Notice to all Crusher Units involved in illegal mining.
 - b. DMO, Ropar, would verify monthly returns of these crusher units.
 - c. Chief Engineer, Mining, would provide a chance for a personal hearing to the Crusher units after receiving their replies to the Show Cause Notice.

- d. After completing this process, Chief Engineer, Mining would submit a detailed report.
6. Subsequently, DMO, Rupnagar/Sri Anandpur Sahib has issued a Show Cause Notice (as per clause 14 of the Punjab State Crusher Policy 2023) vide memo no. 10485-89/Crusher dated 23.11.2023 to crusher unit and directed to file/send an appropriate reply by 30.11.2023 to his office.
7. The owner of the crusher unit filed a reply against the Show Cause Notice to DMO, Rupnagar/Sri Anandpur Sahib on 30.11.2023. In the reply, the crusher owner has submitted that their crusher has not violated any provision of the law, regulation of the said policy and has fulfilled all documentary formalities, which are mandatory for running stone crusher. Further, it has been stated the trial regarding said FIR is pending before the Hon'ble Court.
8. The DMO examined the reply of the crusher unit and found the reply unsatisfactory. Afterwards, the DMO, Rupnagar recommended to cancel the registration of crusher unit.
9. Chief Engineer, Mining gave an opportunity of personal hearing vide letter no. 8696-99 dated 22.12.2023 to the crusher owner on 26.12.2023 in his office.
10. During the personal hearing, Sh. Naresh Kumar (Mob. No. 7018739125) appeared before Chief Engineer/Mining and stated that 2 FIR's have been registered based on 1 Video. However, video was not showing any ongoing illegal Mining
11. Chief Engineer/Mining considering the Google Earth images of the sites found that Crusher Unit is involved in the illegal mining and further recommended to cancel the registration of the Crusher unit under clause 14 of Punjab Crusher Policy, 2023.
12. Furthermore, clause 76 of Punjab Mines and Mineral Rules, 2013 is as below:-

'Illegal Mining of Minerals. - (1) No person shall undertake any mining operations in any area, except under and in accordance with the terms and conditions of the mining lease, contract or permit granted under these rules and any violation thereof shall make such person liable for action under the Act and these rules.'

Illegal Mining done by the crusher units is a violation of the above clause.

13. Considering recommendation of Chief Engineer Mining and all the facts stated above, it is evident that 'M/s Puri Stone' crusher has violated provisions of Punjab Mines and Mineral Rules 2013 and Punjab Crusher Policy 2023. Therefore, Registration of this Crusher Unit is hereby cancelled as per clause 14 of Punjab Crusher Policy-2023.



Director, Mines & Geology,
Punjab *Law*

Government of Punjab
Department of Mines and Geology

Speaking order

1. As per record Sh. Vikram Singh Khalon S/o Gurchran Singh is **owner** of M/s New Satluj Stone Crusher Unit 1, Village Khera Kalmot, Tehsil Nangal, District Rupnagar.
2. Letter No. 88645 dated 01.11.2023 was received from SSP Rupnagar through DC Rupnagar with the request to cancel the registration and seal the 13 No. Crushers in District Rupnagar as these Crushers are habitual of illegal mining and multiple FIR's have been registered against them.
3. In this regard, a meeting was held on 22.11.2023 under the chairmanship of Director, Mines & Geology, which was attended by officers of Mining Department, Police Department & OSD/Litigation.
4. In the meeting, Chief Engineer, Mining stated relevant clause of Punjab Crusher Policy 2023 regarding cancelation of registration of crusher unit, which is as below:-

"14.Suspension and Cancellation of Registration

a. Where it is prima facie discovered that any Crusher unit has violated any provision of this policy or any of the provisions of the Punjab Minor Minerals Policy 2023, the Director or any officer authorized by him shall issue a Show Cause Notice asking such Crusher Owner to show cause within a period of seven days why the registration of his Crusher Unit should not be cancelled

b. Where the Crusher Owner fails to reply within the prescribed period or the reply is found to be unsatisfactory, the Director shall proceed to cancel the Registration of the Crusher Unit by passing a speaking order

c. At any time after the issuance of the Show Cause Notice, the Director may suspend the registration of the Crusher Unit until the final decision on the Show Cause Notice by him."

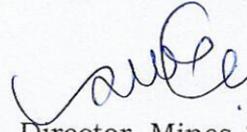
5. After detailed deliberations on this issue in the meeting, it was decided that:
 - a. DMO, Ropar, would Issue Show Cause Notice to all Crusher Units involved in illegal mining.
 - b. DMO, Ropar, would verify monthly returns of these crusher units.
 - c. Chief Engineer, Mining, would provide a chance for a personal hearing to the Crusher units after receiving their replies to the Show Cause Notice.

- d. After completing this process, Chief Engineer, Mining would submit a detailed report.
6. Subsequently, DMO, Rupnagar/Sri Anandpur Sahib has issued a Show Cause Notice (as per clause 14 of the Punjab State Crusher Policy 2023) vide memo no. 10505-09/Crusher dated 23.11.2023 to crusher unit and directed to file/send an appropriate reply by 30.11.2023 to his office.
 7. The owner of the crusher unit filed a reply against the Show Cause Notice to DMO, Rupnagar/Sri Anandpur Sahib on 29.11.2023. In the reply, the crusher owner has submitted that FIRs are registered against the unknown person who is the owner of the property near the above said crusher, the above said crusher was under maintenance during the times of registering the FIRs, the challans in respect of the FIRs has not been filed by the police officials in the Hon'ble court yet.
 8. The DMO examined the reply of the crusher unit and found the reply unsatisfactory. Afterwards, the DMO recommended to cancel the registration of crusher unit.
 9. Chief Engineer, Mining gave an opportunity of personal hearing vide letter no. 8696-99 dated 22.12.2023 to the crusher owner on 26.12.2023 in his office.
 10. During the personal hearing, Sh. Rajinder Kumar (Mob. No. 9815444038) appeared before Chief Engineer/Mining and stated that the Pits in their land are due to excessive rain and not due to illegal mining.
 11. Chief Engineer/Mining, considering the Google Earth images of the sites found that Crusher Unit is involved in the illegal mining and further recommended to cancel the registration of the Crusher unit under clause 14 of Punjab Crusher Policy, 2023.
 12. Furthermore, clause 76 of Punjab Mines and Mineral Rules, 2013 is as below:-

' Illegal Mining of Minerals. - (1) No person shall undertake any mining operations in any area, except under and in accordance with the terms and conditions of the mining lease, contract or permit granted under these rules and any violation thereof shall make such person liable for action under the Act and these rules.'

Illegal Mining done by the crusher units is a violation of the above clause.

13. Considering recommendation of Chief Engineer Mining and all the facts stated above, it is evident that 'M/s New Satluj Stone Crusher Unit 1' has violated provisions of Punjab Mines and Mineral Rules 2013 and Punjab Crusher Policy 2023. Therefore, Registration of this Crusher Unit is hereby cancelled as per clause 14 of Punjab Crusher Policy-2023.



Director, Mines & Geology,
Punjab

No. 116-117

/5M/599056

Date 03/01 /2024

From

Chief Engineer/Drainage-cum
Mining and Geology,
Water Resources Department,
Punjab, Chandigarh.

To

Chairman,
Punjab Pollution Control Board,
Punjab, Chandigarh.

Subject: Minutes of meeting dated 26.12.2023.

Reference: This office letter no. 8634-35/5M/E-599056 dated 21.12.2023.

In reference to the above cited subject and letter under reference, the proceedings report of the meeting held under the chairmanship of Chief Engineer/Drainage-cum-Mining and Geology on 26.12.2023 is sent for your kind information and further necessary action please.

DA/ As above


For Executive Engineer/Mining-1
Chief Engineer/Drainage-cum
Mining and Geology,
Water Resources Department,
Punjab, Chandigarh.


C.C.

Director, Department of Mines and Geology, Punjab for information please.

Subject:- Regarding discussion on issues related to PPCB.

A meeting under the chairmanship of Chief Engineer/Drainage-cum-Mining and Geology was held on 26.12.2023 regarding discussion on various problems being faced by the crusher units in the State of Punjab. The following officers attended the meeting:-

Sr. No.	Name (Sh.)	Designation	Mobile Number
1	Naveen Kumar	Executive Engineer/Mining (HQ)	70096-97700
2	Gursharandas Garg	Environmental Engineer	98789-42023
3	Anuradha Sharma	Environmental Engineer, Ropar	98789-42038

Minutes of Meeting

The following points were discussed in meeting:-

1. It was discussed that the PPCB is responsible for the transfer of Consent to Operate of crusher units between the previous and new crusher owner. PPCB does not have a mechanism in place which enables intervention of the Mining Department in such transfers. The pending payments of the previous crusher owners against the department cannot be recovered due to the new owner claiming that the payments pertain to the previous owner and he is not liable to pay it. This leads to loss of revenue for the State Exchequer. In this regard, the officers of PPCB agreed upon making it mandatory to obtain the NOC from the Department of Mines and Geology before initiating the process of transfer of CTOs of Crusher Units.
2. Field officers of mining department highlighted concerns about PPCB not conducting proper verification before issuing Consent to Establishment/Consent to Operate to crusher units. Some crushers are even operating within the embankments of the river. In this regard, the officers from PPCB were requested to give directions to field officers to check sites thoroughly before granting CTEs/CTOs to crusher units. On this, the PPCB officers agreed to issue the necessary directions.
3. The discussion moved on to the recovery notices being issued against the Crusher Units having pending payments in favor of the Mining Department. It was suggested that PPCB, on their behalf, should also simultaneously impose "Environmental Compensation Penalty" on such crusher units. It was also apprised that Director, Mines and Geology vide letter Memo no. 33/DMG dated 18.12.2023 has requested the Chairman, PPCB to issue instructions to field officers to ensure the enforcement of Environmental Compensation. In this regard, the PPCB officers said that they will discuss this matter with their higher officers and intimate the Mining Department in this regard.

4. The officers of PPCB were requested to refrain from providing any Consent to Operate/Establishment to the new crusher units to be established in the hilly regions of the State of Punjab to prevent illegal mining. The officers from PPCB assured that they will consider this matter with their higher authorities.
5. The discussion further moved on towards integration of PPCB web portal with Mines and Geology Department web portal, so that updated information regarding CTEs/CTOs of crusher can be seen on mining department's web portal. The PPCB officers assured that they would discuss this matter with NIC/IT team of their department and would share the APIs for integration to the Department of Mines and Geology.

The meeting concluded with a vote of thanks extended between the chair and attendees.



Chief Engineer/Drainage-cum-
Mining and Geology,
Water Resources Department,
Punjab, Chandigarh.

Department of Mines & Geology, Punjab

To

Chairman,
Punjab Pollution Control Board.

Memo No. 33/DMG

Date: 18/12/2023

Subject: Enforcing environmental compensation on defaulter crusher owners.

It has come to notice that numerous crushers in Punjab are engaged in illegal mining and disturbing the ecology of the area. It is a matter of serious concern and has been highlighted by the Hon'ble NGT also. The Department of Mines & Geology is actively addressing this issue through the issuance of recovery notices and FIRs against defaulters.

However, we have observed that the Punjab State Pollution Board is not enforcing environmental compensation on these crusher owners, as directed by the Hon'ble NGT in the matter of OA 57/2020. This matter was also discussed by the undersigned with XEN, Ropar PPCB, Smt. Anuradha Sharma and she informed that there are not clear instructions regarding how much penalty is to be enforced as Environment Compensation. Hence, I kindly request the issuance of instructions to field officers to ensure the enforcement of environmental compensation.

Furthermore, we urge that thorough site checks be conducted before granting consent to operate, ensuring strict compliance with Hon'ble NGT, MoEF, and GOI directions. This proactive measure is essential in effectively addressing issues related to illegal mining and pollution. I request the issuance of necessary directives to field officers.

Your prompt attention to these matters is crucial for effective environmental protection in the region and compliance with Hon'ble NGT instructions.



Director, Mines & Geology

C.C.

1. Director, Environment and Climate Change, Department of Science and Technology and Environment, Punjab for information please.

Department of Mines & Geology, Punjab

No. 37/DMG

Dated 26/12/2023

To,

Director,
Punjab Remote Sensing Centre (PRSC),
Ludhiana.

Subject: Regarding Providing topographical Data of village Khera Kalmot and Village Nangran Kalmot in District Ropar.

The Department of Mines & Geology, Punjab, is actively engaged in combating illegal mining within the state. Recent investigations have identified concerns regarding illegal mining activities conducted by some crusher units in the Khera Kalmot and Nangran Kalmot villages in District Ropar in previous years.

To facilitate our efforts in identifying these locations accurately, we require precise topographical data for the specified area from 2013 to 2023. Recognizing the expertise of the Punjab Remote Sensing Centre (PRSC), Ludhiana, we kindly request your office's assistance in providing this crucial data at the earliest convenience.

To streamline communication and coordination, our District Mining Officer, Sh. Harshant Kumar (Contact: 8872240486), will be in direct contact with your office.


Director
Mines and Geology, Punjab

Cc

1. Chief Engineer, Mining
2. Sh. Harshant Kumar, DMO Ropar/Sri Anandpur Sahib for coordinating with the concerned person.

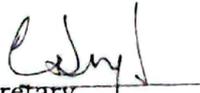
Government of Punjab
Department of Mines and Geology

Authority Letter

No. S-06

Date: 10/01/24

I, hereby authorize Sh. Abhijeet Kaplish, IAS, Director, Department of Mines and Geology, Punjab to file reply in the Hon' ble National Green Tribunal in Original Application no. 624 of 2023 titled In re: News published in The Tribune dated 28.09.2023 ("Hills 'vanish' as illegal mining rampant in Beet area") on 11.01.2024 and subsequent dates.


Secretary,
Department of Mines & Geology,
Punjab.